## DELHI LEGISLATIVE ASSEMBLY List of Business Friday 3<sup>rd</sup> November 2006/ 12 Kartika *1928 (Saka)* PM

1 **Question Hour:** Starred Questions as shown in separate list to be asked and replies given.

## 2 **Special Mention (Rule 280):** The following Members to raise matters under Rule 280:-

- 1. Shri Brahm Pal
- 2. Shri Bheeshm Sharma
- 3. Shri Veer Singh Dhingan
- 4. Shri A Dayanand Chandila A
- 5. Shri Subhash Chopra

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## Paper to be laid on the Table:

1. The Minister of Finance to lay the following papers:-

- Notification dated 13.3.2006 regarding transfer of land and buildings to Joint Venture Company by Airport Authority of India Ltd.
- ii) Notification dated 14.3.2006 regarding Stamp Duty on agricultural loan instruments upto Five Lakh Rupees for agricultural activities.
- iii) Notification dated 14.3.2006 regarding amendment in the First Schedule appended to DVAT Act, 2004.
- iv) Notification dated 14.3.2006 regarding amendments in the Third Schedule appended DVAT act, 2004.
- v) Notification dated 14.3.2006 regarding amendments in the Fourth Schedule appended DVAT act, 2004.
- vi) Notification dated 14.3.2006 regarding amendments in the Sixth Schedule appended DVAT act, 2004.
- vii) Notification dated 17.3.2006 regarding Composition Scheme for drugs dealers under sub-section (12) of the Section 16 of the DVAT Act, 2004.
- viii) Notification dated 17.3.2006 regarding Scheme of composition for works contractor under sub-section (12) of section 16 pf the DVAT Act, 2004.
- ix) Notification dated 17.3.2006 regarding Central Sales Tax (Delhi) (Amendment) Rules, 2006.
- x) Notification dated 17.3.2006 regarding Delhi Value Added Tax (amendment) Rules, 2006.
- xi) Notification dated 21.4.2006 regarding Composition of scheme for bullion traders under sub-section (12) of section 16 of DVAT Act, 2004.
- xii) Notification regarding forgone of VAT on increased price of diesel and petrol.

- xiii) Notification dated 7.9.2006 regarding amendments the Third Schedule appended to DVAT Act, 2004.
- xiv) Notification dated 7.9.2006 regarding withdrawal of notifications issued under sub-section(5) of section 8 of the Central Sales Tax Act, 1956.
- xv) Notification dated 7.9.2006 regarding amendments in the Seventh Schedule appended to DVAT Act, 2004.
- xvi) Notification dated 7.9.2006 regarding amendments in the Sixth Schedule appended to DVAT Act, 2004.
- xvii) Notification dated 7.9.2006 regarding Delhi Value Added Tax (2<sup>nd</sup> Amendment) Rules, 2006.
- xviii) Notification dated 16.10.2006 regarding exemption of entertainment tax of various categories of events.
- xix) Notification dated 16.10.2006 regarding exemption of all plays, drama performance, operas, ballet and puppetry shows by a society registered in Delhi from the liability of entertainment tax, subject to some conditions.
- xx) Notification dated 16.10.2006 regarding entertainment tax exemption for a period of four years to newly constructed theatre/Opera house, museums and new art galleries.
- xxi) Notification dated 16.10.2006 regarding notification regarding entertainment tax to all existing museums and art galleries for a period of four years.
- xxii) Notification dated 16.10.2006 regarding entertainment tax paid rate 15 percent on all payments for admission to any entertainment other than cinema; cabarets floor dance, magic show, video games, circus performances or any entertainment.
- xxiii) Notification dated 16.10.2006 regarding Delhi Entertainment and Betting Tax Amendment Rules, 2006.
- 2. The Chief Minister to lay the "Annual Report of Delhi Minority Commission for the year 2004-2005" before the House of Delhi Legislative Assembly.
- 3. The Minister of Transport to lay the following reports:-
  - 1. Copy of the Audit Report of DTC Employees Provident Fund Trust for the year 2002-2003.
  - 2. Copy of the Audit Report of DTC Employees Provident Fund Trust for the year 2003-2004.

## 4 **Private Members Resolutions:**

1. Shri Jile Singh Chauhan to move the following resolution: "This House resolves that on the occasion of 150<sup>th</sup> anniversary of 1857 revolution, historical heritage of Delhi be restored and a special monument be created in the memory of the warriors of the first freedom struggle".

2. Shri Sahab Singh Chauhan to move the following Resolution:"This House resolves that 1432 unauthorised colonies be regularised immediately without any condition".

**3.** Shri Veer Singh Dhingan to move the following resolution: **"This House recommends that all the Leprosy patients be given financial assistance at par with the minimum monthly salary for their livelihood"** 

Delhi

Siddharath Rao Secretary

3<sup>rd</sup> November, 2006